



DHFL GENERAL INSURANCE LIMITED

CONTRACTORS ALL RISK POLICY

'ADD ON' COVER'

Cover for cross liability (if opted with Third Party Liability cover within geographical limits of India)
(UIN: IRDAN152A0025V01201718)

Attached to and forming part of the Policy No. _____

It is agreed and understood that otherwise subject to the terms, exclusions, provisions and conditions contained in the Policy or endorsed thereon and subject to the Insured having paid the agreed premium, the Third Party Liability cover of the Policy shall apply to the Insured parties named in the Schedule as if a separate Policy had been issued to each party, provided that the Company shall not indemnify the Insured under this Endorsement in respect of liability for

- Loss of or damage to items Insured or insurable under Section I of the Policy, even if not recoverable due to an excess or any limit.
- Fatal or non-fatal injury or illness of employees or workmen who are or could have been Insured under Workmen's Compensation and/or Employers' Liability Insurance.

The Insurers total liability in respect of the Insured parties shall not however exceed in the aggregate for any one accident or series of accidents arising out of one event the limit of indemnity stated in the schedule.